NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.49(GOA)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE PARTIES:

Mr. Wilson Godinho & Ors.

V/s. M/s. Arondha Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME	DESIGNATION	SIGNATURE
Adv. Radhe	for	0
Adv. Radhe Agnewal.	Respondent	Raceron
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by P. R. Yader	· fw.	٥
Adv. R.J. Raj Guroo	Petitionus	Charles .

ORDER

C.P. No. 49/397-398/CLB/GOA/2014

- 1. Even today the Respondent is seeking to file a Reply and also informed that Sr. Advocate one Mr. P.R. Yadav is not available.
- 2. The Petitioner's Ld. Advocate Mr. Rajaguru has vehemently opposed the request of the Respondent.
- 3. It is correct that vide an order dated 01/09/2016 the Respondent had been granted time to file the Reply on or before 20.09.2016 but so far no compliance has been made.
- 4. However, keeping Natural Justice in mind the Respondent (s) is/are hereby directed to file a Reply on or before 14.11.2016 subject to a cost of Rs. 5,000/-(Rs. Five Thousand only) to be paid to the Petitioner's Ld. Counsel.

5. Thereafter a Rejoinder, if any, can be filed by the Petitioner within one-week's time.

6. The C.P. is now listed for hearing on 28.11.2016. Order is duly communicated in the court to both the sides.

Dated: 18.10.2016

sd/-Shri M.K. Shrawat

Member (Judicial)